

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. CHAIRMAN: Now the House will take the Private Members Bills.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr Chairman, a very serious matter has happened in Nagaland. The Governor of Nagaland has dissolved the Nagaland "Assemb'y under Article 174 of the Constitution without any information to the President of India and without the knowledge of the Government of India. The hon Minister for Parliamentary Affairs is sitting here. I request the Home Minister to come out with a statement tomorrow on what has happened actually

SHRI AMAR ROYPRADHAN (Cooch Behar): Today only.

SHRI MANORANJAN BHAKTA I am saying 'tomorrow' because they will have to ascertain all these matters. Nothing is with the Central Government. News is not there whether they have gone through the spirit of the Constitution or what is the intention. The Nagaland Government is in a minority position and, at such a time, whether the action of the Governor is in line with the spirit of the Constitution or not. This matter also has to be ascertained for the proper functioning of democratic polity. It is absolutely necessary that Government should bring the facts before this House, for the knowledge of the country.

SHRI AMAR ROYPRADHAN: Tomorrow there is no House.

SHRIMANORANJANBHAKTA: Tomorrow there is no House. This is a very serious matter. I think the Minister should react in this matter. This is a very serious matter I seek your protection. The Minister is here. This is not an ordinary matter. The hon. Minister is sitting here.

MR. CHAIRMAN: Mr. Manoranjan

Bhakta, I am sure the Minister is listening. He is making note of it.

SHRIMANORANJAN BHAKTA: He can kindly say.

MR. CHAIRMAN: No. He cannot react to it immediately.

SHRI MANORANJAN BHAKTA: There are many unimportant issues here. But, this is such a thing that the State Governor has acted without the knowledge of the President and without the knowledge of the Government of India.

MR. CHAIRMAN: What is your source of information?

SHRI MANORANJAN BHAKTA It has come in the News Time. (*Interruptions*).

MR. CHAIRMAN: News in which media, radio or TV? I did not read it in the paper this morning. (*Interruptions*)

SHRI P.C. CHACKO (Trichur): PTI news has come.

MR. CHAIRMAN: That is why I am asking. In which media it has come, radio or TV?

SHRI MANORANJAN BHAKTA. The hon. Minister should react.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I will ascertain the facts and come before this House on Monday.

MR CHAIRMAN: Now the House will take up the Private Members Business, starting from 16.00 hrs to 17.00 hrs.

16.44 hrs.

#### COMMITTEE ON PRIVATE MEMBERS 'BILLS AND RESOLUTIONS

#### Seventh Report

[*English*]

SHRI P.S KALIAPERUMAL (Cuddalore): Sir, I beg to move: "That this

house do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25 th March, 1992."

MR. CHAIRMAN: The question is "That this House do agree with the Seventh Report of the Committee on private Members' Bills and Resolutions presented to the House on the 25 th March."

*The motion was adopted*

16.45 hrs.

THE UNIVERSITY GRANT COMMISSION  
(AMENDMENT);

Bill\* (Insertion of New Section 12  
etc)

[Translation]

SHIRRAMBADAN (Lalganj). Sir, I beg to move for leave to introduce a Bill further to amend the University Grants Commission Act, 1956.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the University Grants Commission Act, 1956."

*The motion was adopted*

[Translation]

SHIRRAMBADAN: I introduce the Bill

16.45 1/2 hrs.

COMPULSORY VOTING BILL\*

SHRI MORESHWAR SAVE  
(Aurangabad): Sir I beg to move for leave

to introduce a Bill to provide for compulsory voting by the electorate in the country

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country."

*The motion was adopted*

SHRIMORESHWAR SAVE: I introduce the Bill

16.46 hrs.

RESERVATION OF POSTS IN GOVERNMENT SERVICES (FOR BLIND AND DISABLED PERSONS) BILL\*

[English]

SHRI MORSHWAR SAVE (AURANGABAD): I beg to move for leave to introduce a Bill to provide for reservation of posts in Government services for blind and disabled persons and for matters connected therewith

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for reservation of posts in Government services for blind and disabled persons and for matters connected therewith."

*The motion was adopted.*

SHRI MORESHWAR SAVE. I introduce Bill.

16.46 1/2 hrs

CONSTITUTION (AMENDMENT) Bill\*

(Substitution of New Article for Article 347, etc.)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir I beg to move for leave to